

Political Murders in Andhra Pradesh

1338. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that political murders in some of the States, especially in Andhra Pradesh are on the rise after the assembly Elections;

(b) whether it is also a fact that the law and order in the State of Andhra Pradesh is deteriorating from bad to worse during the last eight months, particularly in Ananthapur district;

(c) if so, whether any advice has been given by the Union Government in this regard to the State Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) The Government of Andhra Pradesh has informed that during the current year so far, the political/faction related violence in the State has claimed 63 lives including 42 lives after 13/5/2004.

(b) The Government of Andhra Pradesh has informed that law and order situation is well under control. However, faction/political related killings have increased in Ananthapur district in recent months.

(c) No, Sir.

(d) Does not arise.

Abduction for Extortion

1339. SHRI AMAR SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases pertaining to the abduction of innocent persons for extortion reported in the Capital during each of the last three years;

(b) whether the accused involved in those cases have been arrested **and** if so, in how many cases and in how many cases the victims had **been** saved from the clutches of abductors; and

(c) whether Government propose to amend the IPC to award death penalty on the persons found involved in such cases and if not, the reasons therefor?

[15 December, 2004]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY): (a) and (b) The required information is given
below:

Year	No. of cases registered	No. of cases in which accused persons were arrested	No. of cases in which victims were saved/rescued
2001	41	36	38
2002	33	29	29
2003	36	36	30
2004 (upto 30th November)	31	29	24

(c) No Sir. Adequate penalties, including the penalty of death, have been prescribed in the Indian Penal Code, 1860, as amended from time to time, for the offences of abduction.

Report Regarding more Autonomy to J&K

†1340. SHRI R.S. GAVAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a report for granting more autonomy to Jammu and Kashmir has been submitted to Government;

(b) if so, the details thereof; and

(c) the names of such States which are being contemplated for granting similar autonomy by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI SHRIPRAKASH JAISWAL): (a) and (b) The J & K Assembly had passed a resolution on 26.06.2000, demanding that the Union/State Government take steps for the implementation of the recommendations of State Autonomy Committee (SAC). The Union Government decided not to accept the resolution passed by the J & K Assembly.

During the recent visit of Union Home Minister to Jammu & Kashmir, if **was** suggested that the Union Government should consider the resolution by the State Legislature relating to greater autonomy.

(c) None, Sir.

†Original notice of the question was received in Hindi.